

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

-
MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 51/81 HELD ON 15.03.2011.

The Meeting No. 51/81 of Norms Committee-II was held on 15.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Ms. R.L.Devi, DDG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.M. No. 46011/211/2005-PC-II dated 07.02.2011(copy enclosed). R/A may take suitable consequential action accordingly.				

--	--

2	Case No.:28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 26.04.2011.			

3	Case No.:29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 26.04.2011.			

4	Case No.:35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date: 26.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 26.04.2011.			

5	Case No.:34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date: 26.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 26.04.2011.			

6	Case No.: 38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date: 26.04.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 26.04.2011.			

7	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date: 26.04.2011
	Decision : The committee observed that the comments from SCOMET Section are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 26.04.2011.			

8	Case No.: 16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date: 26.04.2011
	Decision : NC decided to send the application again to MSME for comments. The case stands deferred and to be relisted on 26.04.2011.			

9	Case No.: 33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date: 26.04.2011
	Decision : NC decided to send the application to MSME for comments. The case stands deferred and to be relisted on 26.04.2011.			

10	Case No.: 13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date: 26.04.2011
	Decision : NC decided to send the application to MSME for comments. The case stands deferred and to be relisted on 26.04.2011.			

11	Case No.: 3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Approved
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date:
	Decision : NC decided to ratify the norms on repeat basis as per A.A. No 0310312837 dated 19.01.2005 ratified in NC meeting No. 16/07 dated 18.07.2006 as item of import and export are same. R/A may take suitable consequential action accordingly.			

12	Case No.: 19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Approved
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date:15.03.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.M. No. 46011/21/2010-PC-II dated 31.01.2011(copy enclosed). R/A may take suitable consequential action accordingly.			

13	Case No.: 6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Approved
----	------------------------------------	--	--	-------------------------

HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date:15.03.2011
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- 1. Words “Copper Conductor, Armoured, PVC Insulated & Sheathed as per BS-6746” may be suffixed with the description of export products from S.No.1 to 9. 2. Words “ PVC Insulated, Overall Screened, PVC Inner Sheathed, Armoured, Overall FRLS PVC Outer Sheathed as per BS-6746 (KX Type)” may be suffixed with the description of export product at S.No.10. 3. Words “ PVC Insulated, Individual pair and overall screened, PVC Innner Sheathed, Armoured, Overall FRLS PVC Outer Sheathed as per BS-6746 (KX Type)” may be suffixed with the description of export product at S.No.11 & 12. 4. Words “ PVC Insulated, Overall Screened, PVC Inner Sheathed, Armoured, Overall FRLS PVC Outer Sheathed as per BS-6746 (TX Type)” may be suffixed with the description of export product at S.No.13. 5. Words “ PVC Insulated, Individual pair and overall screened, PVC Innner Sheathed, Armoured, Overall FRLS PVC Outer Sheathed as per BS-6746 (TX Type)” may be suffixed with the description of export product at S.No.14 & 15. 6. Net weights of 9324 Kgs., 5832 Kgs., 17043 Kgs., 15168 Kgs., 4828Kgs., 161 Kgs., 1938 Kgs., 5721 Kgs., 1431 Kgs., 1131 Kgs., 1159 Kgs., 922 Kgs., 690 Kgs., 643 Kgs.& 948 Kgs. may be specified with the quantities of export products from S.No. 1 to 15 respectively. 7. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 9. 8. Quantity of import item at S.No.2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 15. 9. Quantity of import item at S.No.3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 15 10. Quantity of import item at S.No.4 i.e. Thermothal may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 10 to 15. R/A may take suitable consequential action accordingly.			

14	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:26.04.2011
	Decision :NC decided to send a reminder to firm to submit proper reply of query of DHI. (SI No. 11 of SDL) The case stands deferred and to be relisted on 26.04.2011.			

15	Case No.:24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B) dated 01.03.2011 as under:- 1. Description of export product is amended as 'Wind Electric Generator coupled with Turbine LTW 77' and its net weight may be indicated as 106070 Kg. 2. Import item no. 3,5 to 9 may be deleted as information against SI No. 11 of SDL has not been furnished. 3. Rest of the items are components and is allowed on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly.			

16	Case No.:2/41/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00421/AM11/	RLA File :03/95/040/00701/AM10/	Lic.No/Date:0310559160 09.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O. No. 17(14)/2011-IPHW dated 09.02.2011 as under:- 1. Import item at S.No. 1,2 &6: As applied with accountability clause. 2. Import item at S.No. 3,4,5: Net to net basis with accountability clause. 3. Import item at S.No. 7 : As per packing policy. R/A may take suitable consequential action accordingly.			

17	Case No.:23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date:26.04.2011
	Decision :NC decided to refer the application to MSME alongwith comments of M/o Mines . The case stands deferred and to be relisted on 26.04.2011.			

18	Case No.:22/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM11/	RLA File :35/24/040/00031/AM10/	Lic.No/Date:3510029294 25.02.2010	Defer Date:26.04.2011
	Decision : :NC decided to refer the application to MSME alongwith comments of M/o Mines . The case stands deferred and to be relisted on 26.04.2011.			

19	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date:26.04.2011Date:15.03.2011
	Decision : :NC decided to refer the case to MSME . The case stands deferred and to be relisted on 26.04.2011.			

20	Case No.:15/25/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00189/AM11/	RLA File :03/94/040/01026/AM10/	Lic.No/Date:0310563878 10.03.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited despite several reminders therefore decided send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 26.04.2011.			

21	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
----	----------------------------------	---------------------------------	--	---------------------------------------

HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:26.04.2011
Decision : NC decided to send a letter to firm and ask them to clarify the query of MOS. (Copy enclosed) . The case stands deferred and to be re-listed on 26.04.2011.			

22

Case No.:3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved								
HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date:								
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MOS vide U.O. No. 2(5)/2008-Vol I-TW dated 11.01.2011 as under:- Export Items:- Non-Alloy Steel Bars & Rods (including Rounds, Flats, Hexagons, Octagons, Wire Rods, CTD Bars, TMT bars etc.), Angles,Shapes and Sections (including beams, joists, channels, special profiles etc.), Blooms/Billets/Ingots. Quantity : 8333 M.T. Imports Items: <table><tr><th>S.No</th><th>Name of Import Item</th><th>Applied Quantity</th><th>Recommended Quantity and norm</th></tr><tr><td>1.</td><td>Hot Briquetted Iron (HBI)</td><td>10000 MT</td><td>6041 MT @ 725 kgs/T of exports</td></tr></table> R/A may take suitable consequential action accordingly.				S.No	Name of Import Item	Applied Quantity	Recommended Quantity and norm	1.	Hot Briquetted Iron (HBI)	10000 MT	6041 MT @ 725 kgs/T of exports
S.No	Name of Import Item	Applied Quantity	Recommended Quantity and norm								
1.	Hot Briquetted Iron (HBI)	10000 MT	6041 MT @ 725 kgs/T of exports								

23	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:26.04.2011

Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 26.04.2011.

24	Case No.: 2/7/81-ALC2/2010	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date: 51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

25	Case No.: 5/7/81-ALC2/2010	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

26	Case No.: 6/7/81-ALC2/2010	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:26.04.2011
	Decision : NC decided to send a deficiency letter to firm as per written comments of DHI. The case stands deferred and to be relisted on 26.04.2011.			

27	Case No.: 8/7/81-ALC2/2010	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

28	Case No.: 9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

29	Case No.: 10/7/81-ALC2/2010	Party Name:PANASONIC HOME APPLIANCES INDIA COMPANY LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Approved
	HQ File :01/81/050/00030/AM11/	RLA File :04/24/040/00028/AM11/	Lic.No/Date:0410113577 07.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- 1. Words "Capacity 1.8 Litres-15000 Nos. & Capacity 2.2 Litres-10,000 Nos." may be suffixed with the description of export product. 2. Quantities of import items at Sl. No. 1 & 2 may also be specified as 15000 Nos. & 10000 Nos. respectively. 3. Quantity of import item at Sl. No. 1 may be allowed as 6003 Kgs inclusive of 7 % wastage after taking clue from SION C-22. 4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 4740 Kgs. inclusive of 6.3 % wastage. 5. Quantities of import items from Sl. No. 3 to 5, 7, 8 & 11 to 19 may be allowed on net to net basis with accountability clause. 6. Quantities of import items at Sl. Nos. 6 & 9 may be allowed on net to net basis as claimed by the firm. 7. Quantity of import item at Sl. No10 may be allowed as 1150 Kgs. on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly.			

30	Case No.: 21/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00195/AM11/	RLA File :35/24/040/00051/AM10/	Lic.No/Date:3510030535	Defer

		10.06.2010	Date:26.04.2011
Decision : NC decided to refer the application to MSME alongwith comments of M/o Mines . The case stands deferred and to be relisted on 26.04.2011.			

31	Case No.: 2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

32	Case No.: 29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:26.04.2011
	Decision : NC decided to withdraw the case as case is already listed in M.No. 49 dtd 15.03.2011.			

33	Case No.: 26/25/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00200/AM11/	RLA File :02/24/040/00053/AM11/	Lic.No/Date:0210144645 08.07.2010	Defer Date:26.04.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.04.2011: - 1.Information in respect of S.No. 3,5,11, of the Standard Deficiency Format .			

34	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

35	Case No.:6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

36	Case No.:7/19/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00109/AM11/	RLA File :03/94/040/00367/AM11/	Lic.No/Date:0310585216 27.07.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited despite several reminders therefore decided send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 26.04.2011.			

37	Case No.:5/19/81-ALC2/2010	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM11/	RLA File :04/24/040/00097/AM11/	Lic.No/Date:0410115864 28.07.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

38	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

39	Case No.:10/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM11/	RLA File :09/24/040/00122/AM11/	Lic.No/Date:0910042938 30.07.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

40	Case No.:11/19/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00113/AM11/	RLA File :03/95/040/00323/AM11/	Lic.No/Date:0310585933 04.08.2010	Defer Date:26.04.2011
	Decision : NC decided to send the application again to MSME for comments. The case stands deferred and to be relisted on 26.04.2011.			

41	Case No.:18/25/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00192/AM11/	RLA File :07/24/040/00162/AM11/	Lic.No/Date:0710073518 10.08.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

42	Case No.:31/25/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
----	------------------------------------	---	--	------------------------

HQ File :01/81/050/00205/AM11/	RLA File :04/24/040/00112/AM11/	Lic.No/Date:0410116281 13.08.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- - Words “Casting Part weight: 2.34 Kgs” may be suffixed with the description of export product at Sl. No. 1. - Words “ Casting Part weight: 1.604 Kgs” may be suffixed with the description of export product at Sl. No. 2. - Words “ Casting Part weight: 4.4 Kgs” may be suffixed with the description of export product at Sl. No. 3. - Words “ Casting Part weight: 1.4 Kgs” may be suffixed with the description of export product at Sl. No. 4. - Word” Relevant” may be prefixed with the description of import items at Sl. No. 1, 16, 21 & 28. - Quantity of import item at S.No. 1 may be allowed as applied for i.e.110880 Kgs. inclusive of 5.3 % wastage. - Import items from Sl. No. 2 to 14 may be allowed on net to net basis with accountability clause. - Import item at Sl. No. 15 may be allowed on net to net basis as applied for. - Quantity of import item at S.No. 16 may be allowed as applied for i.e.75960 Kgs. inclusive of 5.23 % wastage. - Import items from Sl. No. 17 to 20 may be allowed on net to net basis with accountability clause. - Quantity of import item at S.No. 21 may be allowed as applied for i.e.185680 Kgs. inclusive of 5.5 % wastage. - Import items from Sl. No. 22 to 27 may be allowed on net to net basis with accountability clause. - Quantity of import item at S.No. 28 may be allowed as 59360 Kgs. inclusive of 6 % wastage. - Import items from Sl. No. 29 & 30 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

43	Case No.:33/25/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00207/AM11/	RLA File :04/24/040/00122/AM11/	Lic.No/Date:0410116282 13.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- - Words “Casting Part weight: 0.735 Kgs” may be suffixed with the description of export product at Sl. No. 1. - Words “ Casting Part weight: 3.15 Kgs” may be suffixed with the description of export product at Sl. No. 2. - Words “ Casting Part weight: 0.19 Kgs” may be suffixed with the description of export product at Sl. No. 3. - Word” Relevant” may be prefixed with the description of import items at Sl. No. 1, 3 & 9. - Quantity of import item at Sl.No. 1 may be allowed as 23373 Kgs. inclusive of 6 % wastage.			

6. Import item at Sl. No. 2 may be allowed on net to net basis as applied for.
7. Quantity of import item at Sl.No. 3 may be allowed as 100170 Kgs. inclusive of 6 % wastage.
8. Import item at Sl. No. 4 may be allowed on net to net basis as applied for.
9. Import items from Sl. No. 5 to 8 may be allowed on net to net basis with accountability clause.
10. Quantity of import item at Sl.No. 9 may be allowed as 18126 Kgs. inclusive of 6 % wastage.
11. Import item at Sl. No. 10 may be allowed on net to net basis as applied for
12. Import items at Sl. No. 11 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

44	Case No.:32/25/81-ALC2/2010	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00206/AM11/	RLA File :04/24/040/00114/AM11/	Lic.No/Date:0410116335 17.08.2010	Defer Date:15.03.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- 1. Total net weight of export products may be specified as 7980 Kgs. containing 1841.6 Kgs. of Silver. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e 1860 Kgs. inclusive of 1 % wastage. 3. Quantity of import item at S.No.2 & 3 may be allowed as 4272 Nos. & 2136 Nos. respectively on net to net basis. 4. Words "Length: 305 MM" may be suffixed with the description of import item at S.No.4 and its quantity may be allowed as applied for i.e. 150 Nos. inclusive of wastage of 2%. 5. Quantities of import items at S.Nos.5, 6 & 7 may be allowed as applied for on net to net basis. 6. Quantity of import item at S.No.8 may be allowed as 4711 Nos. on net to net basis. 7. Quantity of import item at S.No.9 may be allowed as applied for i.e. 60 Kgs. inclusive of wastage of 2%. R/A may take suitable consequential action accordingly.			

45	Case No.:1/25/81-ALC2/2010	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM11/	RLA File :04/24/040/00117/AM11/	Lic.No/Date:0410116884	Defer

		01.09.2010	Date:26.04.2011
Decision : NC observed that as the reply received by the firm is incomplete, deficiency letter is being issued by MSME to furnish complete information. The case stands deferred and to be re-listed on 26.04.2011.			

46	Case No.:2/25/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00176/AM11/	RLA File :25/24/040/00009/AM11/	Lic.No/Date:2510002961 01.09.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited despite several reminders therefore decided send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 26.04.2011.			

47	Case No.:4/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM11/	RLA File :03/94/040/00426/AM11/	Lic.No/Date:0310590665 01.09.2010	Defer Date:26.04.2011
	Decision : NC decided to refer the application to MOS for examination and comments. The case stands deferred and to be re-listed on 26.04.2011.			

48	Case No.:3/25/81-ALC2/2010	Party Name:TRANS VALVES INDIA PVT LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00177/AM11/	RLA File :09/24/040/00186/AM11/	Lic.No/Date:0910043367 03.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No. 30(164)2010-ME dated 01.03.2011 as under:- 1.The import of Brass rod is recommended as Nett +2% wastage. 2. Process Gauges is recommended on Net to Net basis. R/A may take suitable consequential action accordingly.			

49	Case No.:4/25/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM11/	RLA File :03/95/040/00387/AM11/	Lic.No/Date:0310591101 06.09.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

50	Case No.:5/25/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00179/AM11/	RLA File :31/24/040/00112/AM11/	Lic.No/Date:3110044585 06.09.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

51	Case No.:35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

52	Case No.:3/41/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM11/	RLA File :03/95/040/00470/AM11/	Lic.No/Date:0310593856 24.09.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case			

stands deferred and to be re-listed on 26.04.2011.

53	Case No.:56/29/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Withdrawn
	HQ File :01/81/050/00299/AM11/	RLA File :07/24/040/00256/AM11/	Lic.No/Date:0710074649 06.10.2010	Defer Date:
	Decision :NC decided to withdraw the case as firm has surrendered the licence.			

54	Case No.:5/41/81-ALC2/2010	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00424/AM11/	RLA File :22/24/040/00043/AM11/	Lic.No/Date:2210010511 08.10.2010	Defer Date:15.03.2011
	Decision : The case stands deferred and to be re-listed on 26.04.2011.			

55	Case No.:15/41/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00434/AM11/	RLA File :03/95/040/00488/AM11/	Lic.No/Date:0310598680 25.10.2010	Defer Date:
	Decision : : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No. 30(184)2008-ME dated 11.01.2011 as under:- Taking clue from C-1627 NC recommends import of following items as under:			
	S.No	Item of import	Quantity /Wastage Recommended	
	01	Copper Scrap	1.06 Kg/Kg content in export product	
	02	Tin ingots	1.02Kg/Kg content in export product	
	R/A may take suitable consequential action accordingly.			

--	--

56	Case No.: 14/41/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00433/AM11/	RLA File :34/24/040/00210/AM11/	Lic.No/Date:3410028562 11.11.2010	Defer Date:26.04.2011
	Decision : NC observed that case is under examination of MSME & MoEF. The case stands deferred and to be re-listed on 26.04.2011.			

57	Case No.: 2/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00343/AM11/	RLA File :09/24/040/00229/AM11/	Lic.No/Date:0910044261 12.11.2010	Defer Date:26.04.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.04.2011: - 1.Information in respect of S.No. 3,4,5,11, of the Standard Deficiency Format .			

58	Case No.: 3/35/81-ALC2/2010	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00344/AM11/	RLA File :09/24/040/00282/AM11/	Lic.No/Date:0910044263 12.11.2010	Defer Date:26.04.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.04.2011: - 1.Information in respect of S.No. 3,4,5,11, of the Standard Deficiency Format export product wise.			

--	--

59	Case No.:1/41/81-ALC2/2010	Party Name:JAYESH INDUSTRIES LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM11/	RLA File :03/94/040/00734/AM11/	Lic.No/Date:0310601210 12.11.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. NC also decided to send a copy of application to M/o Steel for examination. The case stands deferred and to be re-listed on 26.04.2011.			

60	Case No.:5/35/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM11/	RLA File :05/23/040/00215/AM11/	Lic.No/Date:0510277093 15.11.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

61	Case No.:4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 26.04.2011.			

62	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

63	Case No.: 7/35/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00348/AM11/	RLA File :07/24/040/00309/AM11/	Lic.No/Date:0710075480 18.11.2010	Defer Date:26.04.2011
	Decision :NC decided to send a letter to firm to submit required information as per written comment of DHI vide UO No.3(86)/2009-TSW(B) dated 3.3.2011.(copy enclosed) The case stands deferred and to be re-listed on 26.04.2011.			

64	Case No.: 8/35/81-ALC2/2010	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00349/AM11/	RLA File :05/24/040/00204/AM11/	Lic.No/Date:0510277416 22.11.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to MSME after receipt of application . The case stands deferred and to be relisted on 26.04.2011.			

65	Case No.: 18/41/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00437/AM11/	RLA File :07/24/040/00320/AM11/	Lic.No/Date:0710075537 22.11.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

66	Case No.: 9/35/81-ALC2/2010	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00350/AM11/	RLA File :07/24/040/00330/AM11/	Lic.No/Date:0710075641 25.11.2010	Defer Date:26.04.2011
	Decision : : NC observed that comments of C&PC is still awaited and decided to send reminder to C&PC. The case stands deferred and to be re-listed on			

26.04.2011.

67	Case No.:7/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM11/	RLA File :05/23/040/00241/AM11/	Lic.No/Date:0510278090 26.11.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 26.04.2011.			

68	Case No.:9/41/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD. (FORMERLY CENT	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM11/	RLA File :05/23/040/00203/AM11/	Lic.No/Date:0510278094 29.11.2010	Defer Date:26.04.2011
	Decision : NC decided send the application again to MSME. The case stands deferred and to be relisted on 26.04.2011.			

69	Case No.:6/41/81-ALC2/2010	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM11/	RLA File :05/23/040/00240/AM11/	Lic.No/Date:0510278327 30.11.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

70	Case No.:12/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00431/AM11/	RLA File :13/24/040/00023/AM11/	Lic.No/Date:1310033897 30.11.2010	Defer Date:26.04.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide UO dated 15.03.2011:-			

1. Separate quantities each type of Lead in Wire in Nos. & Kgs.
 2. Information in respect of Sl. No. 5 of Standard Deficiency Format for each type of Lead in Wire.
- The case stands deferred and to be re-listed on 26.04.2011.

71	Case No.:13/41/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00432/AM11/	RLA File :13/24/040/00024/AM11/	Lic.No/Date:1310033902 30.11.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

72	Case No.:10/41/81-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00429/AM11/	RLA File :03/94/040/00801/AM11/	Lic.No/Date:0310604015 01.12.2010	Defer Date:26.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 26.04.2011.			

73	Case No.:11/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00430/AM11/	RLA File :03/94/040/00795/AM11/	Lic.No/Date:0310604337 03.12.2010	Defer Date:26.04.2011
	Decision : As per the recommendation of the representative of MOS present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.04.2011: - 1.Breakup of quantity of export product width wise. 2.Minimum number of slits(other than side trimmings) from a coil being imported.			

--	--

74	Case No.:22/41/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM11/	RLA File :11/24/040/00057/AM11/	Lic.No/Date:1110023696 07.12.2010	Defer Date:26.04.2011
	Decision : NC observed that comments of DOT is still awaited and decided to send reminder to DOT. The case stands deferred and to be re-listed on 26.04.2011			

75	Case No.:9/44/81-ALC2/2010	Party Name:MAHALAXMI VANIJYA PRIVATE LIMITED .	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00477/AM11/	RLA File :02/24/040/00167/AM11/	Lic.No/Date:0210152302 16.12.2010	Defer Date:26.04.2011
	Decision : NC decided to refer the case to MSME for comments. The case stands deferred and to be re-listed on 26.04.2011			

76	Case No.:27/41/81-ALC2/2010	Party Name:ELECON	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM11/	RLA File :05/23/040/00265/AM11/	Lic.No/Date:0510280239 23.12.2010	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 26.04.2011.			

77	Case No.:28/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM11/	RLA File :05/23/040/00268/AM11/	Lic.No/Date:0510280333 24.12.2010	Defer Date:26.04.2011
	Decision : : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 26.04.2011.			

78	Case No.:1/44/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM11/	RLA File :03/95/040/00656/AM11/	Lic.No/Date:0310609067 03.01.2011	Defer Date:26.04.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 15.03.2011:- 1. Outer Diameter (OD), Wall Thickness (WT) and total length of Export product. 2. Information in respect of S.No. 5 & 11 of Standard Deficiency Format. 3. Quantity of import item at Sl. No. 6 has been indicated as 351001 MT and the same may be justified. The case stands deferred and to be relisted on 26.04.2011.			

79	Case No.:4/44/81-ALC2/2010	Party Name:POWERTREK INDUSTRIES	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM11/	RLA File :09/24/040/00461/AM11/	Lic.No/Date:0910045062 05.01.2011	Defer Date:26.04.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 26.04.2011.			

80	Case No.:8/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/80/050/00707/AM11/	RLA File :05/23/040/00260/AM11/	Lic.No/Date:0510280962 05.01.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.			

81	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date:26.04.2011

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 15.03.2011:-

1. Net weight per KM of each cable.
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be relisted on 26.04.2011.

82	Case No.:3/44/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00471/AM11/	RLA File :03/95/040/00791/AM11/	Lic.No/Date:0310609849 06.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- 1. Following words may be suffixed with the description of export product: “Size 9300 x 3012 x 89 MM – 2 No. Size 9300 x 1500 x 89 MM – 1 No. Size 1035 x 1250 x 91 MM – 1 No.” 2. Word “ relevant” is prefixed with the descriptions of import items at S.No. 1&2 and their quantities may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

83	Case No.:5/44/81-ALC2/2010	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM11/	RLA File :07/24/040/00371/AM11/	Lic.No/Date:0710076688	Defer

		12.01.2011	Date:26.04.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

84	Case No.:6/44/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00474/AM11/	RLA File :25/24/040/00013/AM11/	Lic.No/Date:2510003113 12.01.2011	Defer Date:26.04.2011
	Decision : NC decided to refer the application to DHI for comments. The case stands deferred and to be relisted on 26.04.2011.			

85	Case No.:7/44/81-ALC2/2010	Party Name:PRIME CONTROLS(PROP.VIKRAM ANIL PUNGALIYA)	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM11/	RLA File :31/24/040/00210/AM11/	Lic.No/Date:3110046398 12.01.2011	Defer Date:26.04.2011
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

86	Case No.:8/44/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:51/81-ALC2/2010 15.03.2011	Status:Approved
	HQ File :01/81/050/00476/AM11/	RLA File :07/24/040/00392/AM11/	Lic.No/Date:0710076712 13.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:- a) Quantity of import item at Sl. No. 1 may be allowed as 9994 Kgs. inclusive of 44.6 % wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

PART –AR –DEFERRED

S. No. 260

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.51/81	F.No.01/81/162/00400/AM10/DES-II
Dated: 15.03.2011	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : NC observed that comments from PC-IV is still awaited and decided to send a reminder to PC-IV section to expedite the case. The case stands deferred and to be relisted on 26.04.2011.

S. No. 261

Case No. AR -76	M/s. Indiana Gratings Pvt. Ltd. Mumbai
Meeting No.51/81	F.No.01/80/162/789/AM10/DES-I /DES-II
Dated: 15.03.2011	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:-

1. Quantity of import item at S.No.1 may be allowed as under:

a) Relevant CR/HR Non Alloy Steel Coils / Sheets – 1.03 Kgs./Kg. content in the export product. b) Relevant CR/HR Non Alloy Steel Strips – 1.02 Kgs./Kg. content in the export product.
OR
Relevant Non Alloy Billets as 629.288 MT as 1.07 Kgs./Kg. content in the export product after taking clue from SION C-727

- Word “Relevant” may be prefixed with the description of import item at Sl. No. 2 and its Quantity may be allowed as 85.027 MT as 1.02 Kg./Kg. content in the export product.
- Quantity of import item at S.No.3 may be allowed as applied for i.e.25.57 MT being within 4% of the net weight of Steel to be Galvanized.

R/A may take suitable consequential action accordingly.

PART – C –DEFERRED

Sl. No. 86

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No.51/81	F.No.01/80/162/975/AM10/DES-II
Dated: 15.03.2011	

Decision : NC observed that comments from EEPC is still awaited and decided to send a reminder to EEPC section to expedite the case. The case stands deferred and to be relisted on 26.04.2011.

Sl. No. 87

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India,
---------------	---

	Kolkata
Meeting No.51/81	F.No.01/81/162/660/AM10/DES-II
Dated: 15.03.2011	

Decision :NC decided to send a letter to other manufacturer of above items to furnish industry data to enable this office to fix SION. The case stands deferred and to be relisted on 26.04.2011.

S.NO. 88

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No.51/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 15.03.2011	.

Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be relisted on 26.04.2011.

S. No. 89

CASE NO. C- 20	Office of the Development Commissioner, Kandla Special Economic Zone Gandhidham-Kutch. (List of the Firms Name is Enclosed)
Meeting No. 51/81	II F.No.01/81/162/313/AM'10/DES-
Dated: 15.03.2011	

Decision: It was decided that as the wastage norms have already been recommended by a team of Norms Committee-II headed by Chairman, NC-II, matter may be decided by O/o DGFT on file in consultation with DIPP.
